

OFFER OPENING ADVERTISEMENT FOR THE BUY BACK OF EQUITY SHARES ON A PROPORTIONATE BASIS THROUGH TENDER OFFER ROUTE UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUYBACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED ("BUYBACK REGULATIONS") FOR THE ATTENTION OF EQUITY SHAREHOLDERS/BENEFICIAL OWNERS OF THE EQUITY SHARES OF WINDLAS BIOTECH LIMITED ("COMPANY")

# WINDLAS BIOTECH LIMITED

CIN: L74999UR2001PLC033407  
 Registered Office: 40/1, Mohabewala Industrial Area, Dehradun, Uttarakhand-248110, India  
 Tel: +91 135-6608000 | Website: www.windlas.com | E-mail: grievance@windlasbiotech.com  
 Contact Person: Mr. Ananta Narayan Panda, Company Secretary and Compliance Officer

OFFER TO BUYBACK UP TO 4,70,000 (FOUR LAKH SEVENTY THOUSAND) FULLY PAID-UP EQUITY SHARES OF THE COMPANY HAVING FACE VALUE OF INR 5 (INDIAN RUPEES FIVE ONLY) EACH, REPRESENTING 2.23% OF THE TOTAL EQUITY SHARES IN THE EXISTING TOTAL PAID-UP EQUITY SHARE CAPITAL OF THE COMPANY FROM ALL ELIGIBLE SHAREHOLDERS (EQUITY SHAREHOLDERS AS ON THE RECORD DATE, BEING FRIDAY, APRIL 24, 2026 ON A PROPORTIONATE BASIS, THROUGH THE 'TENDER OFFER' ROUTE, AT A PRICE OF INR 1,000/- (INDIAN RUPEES ONE THOUSAND ONLY) PER EQUITY SHARE, PAYABLE IN CASH, FOR AN AGGREGATE MAXIMUM AMOUNT NOT EXCEEDING INR 47,00,00,000/- (INDIAN RUPEES FORTY SEVEN CRORE ONLY) EXCLUDING THE TRANSACTION COSTS (THE "BUYBACK").

This Offer Opening Advertisement is to be read together with:

- The Public Announcement, made in accordance with the Buyback Regulations, dated April 18, 2026 and published on April 20, 2026 in all editions of the Financial Express (English national daily), Jansatta (Hindi national daily) and Dainik Bhaskar, a Dehradun daily newspaper (Hindi being the regional language at the place where the registered office of the Company is situated), each with wide circulation ("Public Announcement"); and
- The Letter of Offer dated April 27, 2026 in connection with the Buyback ("Letter of Offer").

In terms of Regulation 8(i) of the Buyback Regulations, the Letter of Offer ("LoF") was submitted to SEBI on April 27, 2026.

The dispatch of the Letter of Offer to all Eligible Shareholders holding Equity Shares as on the Record Date, i.e., Friday, April 24, 2026, has been completed. The Letter of Offer was dispatched on April 27, 2026 through electronic mode to those Eligible Shareholders whose email addresses were registered with the Company/Depositories, and on April 28, 2026 through speed post to all other Eligible Shareholders.

Further, in terms of explanation to Regulation 9(i) of the Securities and Exchange Board of India (Buyback of Securities) Regulations, 2018 ("Buy Back Regulations"), as amended, if the Company or the Registrar to the Buy Back receives a request from any Eligible Shareholder to obtain physical copy of the LoF, the Company shall dispatch a copy of the LoF in physical form.

The Letter of Offer and the Tender Forms are also available on the websites of the Company at [www.windlas.com](http://www.windlas.com), Registrar to the Buyback at [www.in.mpmis.mufg.com](http://www.in.mpmis.mufg.com), Manager for the Buyback at [www.fintellectualadvisors.com](http://www.fintellectualadvisors.com), SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), BSE at [www.bseindia.com](http://www.bseindia.com) and NSE at [www.nseindia.com](http://www.nseindia.com). In case of non-receipt of the Letter of Offer, the Eligible Shareholders, if they so desire, may download the Letter of Offer or the Tender Forms from the websites indicated above.

The Schedule of Buyback activities is as follows:

Sr. No.	Activity	Date	Day
1	Buyback Window Opening Date	April 30, 2026	Thursday
2	Buyback Window Closing Date*	May 07, 2026	Thursday
3	Last date of receipt of completed Tender Forms and other specified documents including physical share certificates (if and as applicable) by the Registrar	May 07, 2026 by 5 PM. (IST)	Thursday

\*Tendering of shares shall not be permitted on May 07, 2026, due to the SEBI holiday

For the detailed activity schedule, please refer to the Letter of Offer.

The details of the Buy-back Entitlement in each category are as follows:

Category of Eligible Shareholder	Ratio of Buyback (i.e. Buyback Entitlement)
Reserved category for Small Shareholders	1 Equity Shares for every 18 Equity Shares held on the Record Date
General category for all other Eligible Shareholders	1 Equity Shares for every 18 Equity Shares held on the Record Date

Note: The above ratio of Buyback is approximate and indicates indicative Buyback Entitlement. Any computation of the Buyback Entitlement using the above Buyback ratio may provide a slightly different number than the actual entitlement due to rounding-off. The actual Buyback Entitlement factor for Small Shareholders under the Reserved Category is 0.058451336 and for other shareholders under the General Category is 0.058451336. Also, the numbers arrived at using the actual buyback entitlement may not conform exactly to the Buyback Entitlement printed in the Tender form due to rounding-off of the factor.

For further information on the Ratio of Buyback as per the Buyback Entitlement in each Category, please refer to paragraph 22.12 on page 34 of the Letter of Offer.

**ELIGIBLE SHAREHOLDERS CAN ALSO CHECK THEIR ENTITLEMENT ON THE WEBSITE OF THE REGISTRAR TO THE BUYBACK BY FOLLOWING THE STEPS GIVEN BELOW:**

- Click on <https://in.mpmis.mufg.com/Offer/Default.aspx>
- Select the name of the Company - WINDLAS BIOTECH LIMITED - Buyback 2026
- Select holding type - "Demat" or "Physical" or "PAN"
- Based on the option selected above, enter your 'DPID CLID' or 'Folio Number' or 'PAN'
- Enter the Security code and click on Submit.

6. The entitlement will be provided in the pre-filled 'FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT'.

For the purpose of this buyback, BSE is the Designated Stock Exchange. All Eligible Shareholders may place orders in the Acquisition Window, through their respective stockbrokers ("Shareholder Broker") during normal trading hours of the secondary market.

In the event that the stock broker of any Eligible Shareholder is not registered with BSE/NSE as a trading member, then that Eligible Shareholders can approach any BSE/NSE registered stockbroker and can register themselves by using quick unique client code ("UCC") facility through the registered stock broker (after submitting all details as may be required by such registered stock broker in compliance with applicable law). The Eligible Shareholders also have the option to register using UCC facility through any other registered broker. Eligible Shareholders may approach Company's Broker i.e., SMC Global Securities Limited to place their bids.

For details of the procedure for tender and settlement, please refer to the "Procedure for Tender/Offer and Settlement" on page 36 of the Letter of Offer.

In case you have not received the Letter of Offer and Tender Form, the same are also available on the websites of the Company, SEBI, Registrar to the Buyback, the Stock Exchange and the Manager to the Buyback at [www.windlas.com](http://www.windlas.com), [www.sebi.gov.in](http://www.sebi.gov.in), [www.in.mpmis.mufg.com](http://www.in.mpmis.mufg.com), [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com) and [www.fintellectualadvisors.com](http://www.fintellectualadvisors.com) respectively.

MANAGER TO THE BUYBACK	REGISTRAR TO THE BUYBACK
 <p><b>Fintellectual Corporate Advisors Private Limited</b>                      B-20, Second Floor, Sector -1, Noida, Uttar Pradesh- 201301                      Tel. No.: +91-120-4266080                      E-mail: <a href="mailto:info@fintellectualadvisors.com">info@fintellectualadvisors.com</a>                      Investor Grievance E-mail: <a href="mailto:investors@fintellectualadvisors.com">investors@fintellectualadvisors.com</a>                      Website: <a href="http://www.fintellectualadvisors.com">www.fintellectualadvisors.com</a>                      Contact person: Mr. Amit Puri/Mr. Pramod Negi                      SEBI Registration No.: INM000012944                      CIN: U74999DL2021PTC37748</p>	 <p><b>MUGF Intime India Private Limited</b>                      (Formerly known as Link Intime India Private Limited)                      C-101, Embassy 247, 1st Floor, L B S Marg, Vikhroli (West), Mumbai 400083,                      (Maharashtra), India Tel: +91 810 811 4949, Fax: +91 22 49186060                      Email: <a href="mailto:windlasbiotech.buyback2026@in.mpmis.mufg.com">windlasbiotech.buyback2026@in.mpmis.mufg.com</a>                      Website: <a href="http://www.in.mpmis.mufg.com">www.in.mpmis.mufg.com</a>                      Investor Grievance mail: <a href="mailto:windlasbiotech.buyback2026@in.mpmis.mufg.com">windlasbiotech.buyback2026@in.mpmis.mufg.com</a>                      Contact Person: Ms. Shanti Gopakrishnan                      SEBI Registration Number: INR000004058                      CIN: U67190MH1999PTC118368</p>

For and on behalf of the Board of Directors of  
**WINDLAS BIOTECH LIMITED**

Sd/- Hitesh Windlass Managing Director DIN: 02038941	Sd/- Manoj Kumar Windlass Joint Managing Director DIN: 06221671	Sd/- Ananta Narayan Panda Company Secretary and Compliance Officer Membership No: A13960
Date: April 28, 2026 Place: Gurugram	Date: April 28, 2026 Place: Dehradun	Date: April 28, 2026 Place: Gurugram